# In The Central Administrative Tribunal

**GUWAHATI BENCH: GUWAHATI** 

ORDER SHEET Control No. 7/2000
OA. 40/2000

**OF 199** 

Applicant(s) Sai Nagen Charles Desa.

Respondent(s) Spei D. P. Gripathyandores.

Advocate for Applicant(s) Mr. S. Hada, Mr. A. Hai

Advocate for Respondent(s)

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of the Tribunal

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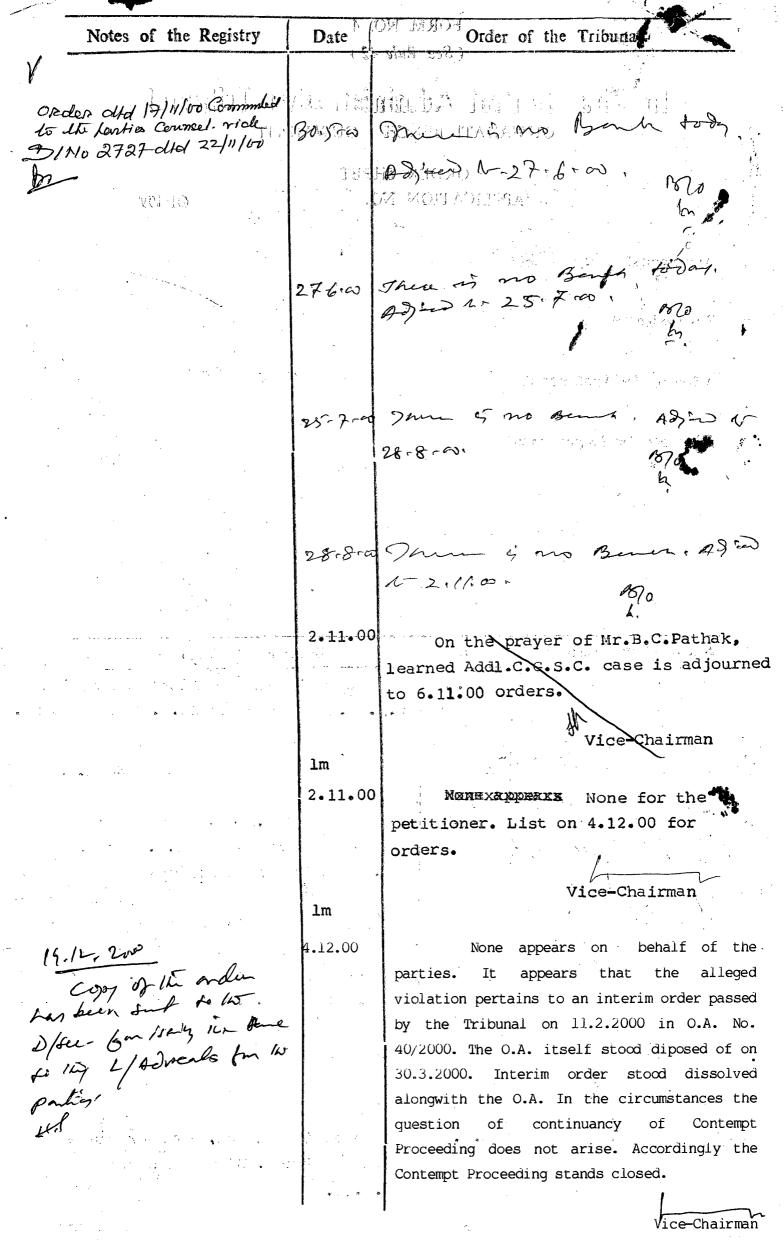
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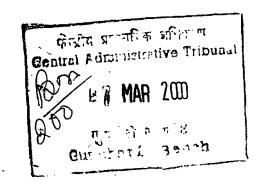
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH, GUWAHATI.

C.S.P. No. 7 2000

in 0.A.Nc.40/2000

Shri Nagen Chandra Deka ... Applicant.

- Versus -

Union of India & Others....Respondents

Contemners.

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For the use in Tribunal's office
Date of filing:

Registration Nc.

REGISTRAR.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH
GUWAHATI.

C.O.P. Nc.\_\_\_\_/2000

#### IN THE MATTER OF :

An application under Article 21% of the Constitution of India read with Section 12 of the Contempt of Courts Act, 1971; and 13.17 of A.T. A.f. 1985

#### IN THE MATTER OF :-

Wilful violation and/or disobedience of of the order dated 11.2.2000 passed by this Hon'ble Tribunal in 0.A.40/2000;

- AND -

### IN THE MATTER OF :-

Shri Nagen Chandra Deka son of Late K.R. Deka, Railways Quarter No.180/B, East Maligaon PO Maligaon, Guwahati-11, Kamrup, Assam

.... Petitioner.

- Versus -

## 1. D.P. Tripathy

Secretary to the Govt. of India,
Railways Communication Ministry,
Railway Services Board, New Delhi-110 001.

... Contd...

- 2. Shri Rajendra Nath, General Manager (P) N.F.Railway, Maligaon, Guwahati-781 Oll
- 3. Shri V. Subramanium,
  Divisional Railway Manager,
  N.F.Railways, Lamding Division,
  Lamding Division, Lumding-782 447.

#### .... COD NTEMNERS

. The humble petition of the petitioner abovenamed -

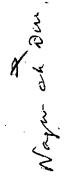
#### MOST RESPECTFULLY SHEWETH:

- 1. That the petitioner is a permanent resident of Baihata Chariali, PO & PS Baihata in the district of Kamrup (Assam) and presently residing at Quarter No.180/B, East Maligaon, PO Maligaon, Guwahati-11 in the district of Kamrup (Assam) and is a peace loving citizen of India.
- That being aggrieved by and dissatisfied with the transfer order dated 24.9.99 the wife of the petitioner as well as the petitioner himself filed several representations before the authority concerned for alteration and/or modification of the transfer order but nothing has been done by the authority concerned, and as such, the petitioner approached the Hon'ble Central Administrative Tribunal, Guwahati and filed a Case which was numbered as 0.A.40/2000 and this Hon'ble Tribunal by order dated

11.2.2000 passed in the aforesaid case suspended the transfer order dated 24.9.99. Thereafter on 14.2.2000 he filed an application before the General Manager(P), N.F.Railways Maligaon for implementation of the said order of the Hon'ble Tribunal. But he has not done nothing till today, and as such, this application before this Hon'ble Tribunal for drawing up contempt proceeding under the contempt of Courts Act for violation of the order dated 11.2.2000 of this Hon'ble Tribunal.

A copy of the order dated-II.2.2000 passed by this Hon ble Tribunal is annexed herewith and a copy of the application dated 14.2.2000 is annexed herewith and marked as Annexures-A & B to this petition.

- 3. That the petitioner begs to submit that the abovenamed contemners in collusion with others individually and jointly are responsible for the wilful disregard and disobedience of the order passed by this Tribunal inviting contempt of this Hon'ble Tribunal, and as such, they are liable to be punished under the Contempt of Courts Act.
- That the petitioner begs to submit that there concerning contempere has been wilful discbedience of the order dated 11.2.2000 of this Hon'ble Tribunal, certified copy of which was submitted before the concerned contemners for implementation of the Hon'ble Tribunal's order but the contemner had not paid any heed to it or there was not a single whisper as to the implementation



of the mandatory direction given by this Tribunal and they are tactfully avoiding and delaying the process of the case and thus it is grossly violative of the Hon'ble Tribunal's order dated 11.2.2000.

- by not implementing the Hon'ble Tribunal's order the respondents/contemners have committed an offence of Contempt of Court's Act for which they are liable to be dealt with severely under the provisions of the Contempt of Courts Act and more particularly under Sections 12, 14 and 15 of the said Act. The alleged offence is also violative of the other provisions of law under the Constitution of India.
- Contemners had not taken any appropriate steps for implementing the mandatory direction of this Tribunal.

  Thus there is systematic disobedience of this Hon'ble

  Tribunal's order and mandatory direction and as such,

  it is prima facie, an appropriate case that the contemners should be dealt with strictly.
- 7. That the utter disrespect shown to the mandatory direction of this Hon'ble Tribunal's proves that the contemners have the least respect of the direction given by this Hon'ble Tribunal and thus by their own action they have made themselves liable to be punished under the appropriate provisions of the Contempt of Courts Act.

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- 8. That the inaction on the part of the Contemners is contemptuous and as such this Hon'ble Tribunal may draw up a contempt proceeding under the Contempt of Court's Act and protect the interest of the petitioner.
- 9. That for preservation of the purity of the judicial process as well as for preservation of the rule of law, this petition has been filed for taking appropriate action.
- 10. That this petition is filed bonafide and for the interest of justice.

It is, therefore, humble prayed that this Hon'ble Tribunal may be graciously pleased to admit this petition, issue notice upon the contemners to show cause as to why they should not be dealt with in accordance with the appropriate provisions of the Contempt of Courts Act and as to why the appropriate proceedings under the Contempt of Courts Act should not be drawn up against the contemners and on perusal of the records and upon hearing the parties, cause or causes that may be shown xxxx the Hon'ble Tribunal may be pleased to allow the petition holding the contemmers guilty under the Contempt of Courts Act and punish them accordingly for\_ committing the offence under the Contempt of Courts Act by not complying with the Hon ble Tribunal's order dated 11.2.2000 and/or pass further or other orders as to this Hon'ble Tribunal may seem fit and

proper under the facts and circumstances of the case.

And for this act of your kindness the petitioner as in duty bound shall ever pray.

... Affidavit... 7



#### AFFIDAVIT

I, Shri Nagen Chandra Deka, son of Late K.R.Deka, resident of Railway Quarter No.180/B, East Maligaon PO Guwahati-781011 within the district of Kamrup, Assam aged about 44 years, by profession service do hereby solemnly affirm and state as follows:-

- 1. That \* I am the applicant of the foregoing petition and as such I am fully conversant with the facts and circumstances of the case.
- 2. That the statements made in this affidavit and in paragraphs of the petition are true to my knowledge, those made in paragraphs being matters derived therefrom are true to the best of my knowledge and belief and the rest are my humble submissions made before this Hon'ble Tribunal.

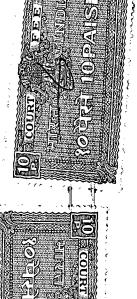
I sign this affidavit today, the 3 to ay of March, 2000 at Guwahati.

Advocate's Car.

DEPONENT.

Noyer ch Rem Solemny afterzonaland declard Letone me by the Deponent Alis andertitued by A.Hai Advicate at 2.40 PM, on 7.3.00

> Ayore 17/3/00



#### DRAFT CHARGE

The applicant aggrieved fpr non-compliance of the Hon'ble Tribunal's Interim order dated 11.2.2000 passed in 0.A.No.40/2000. The contemers/Respondents have willfully, deliberately violated the Order passed in 0.A. No.40/2000 by not implementing the direction contained therein till date. Accordingly, the respondents/contemners are liable for Contempt of Court proceeding and serve punishment thereof as provided under the law.

# In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

OF 199

ORDER SHEET APPLICATION NO. 40/2 000

Nagen A: Diska.

Respondent(s) Linion of Idin and oks.

Advocate for Applicant(s) Mr. S. Hndu.

M. A. Hai.

Advocate for Respondent(s)

C. G. S.C.

11-2-2000

Hon'ble Mr.Justice D.N. Present: Baruah, Vice-Chairman.

Heard Mr.S. Huda learned counsel for the applicant and Mr.J.L.Sarkar learned counsel the Railway.

Application is admitted. Issue notice on the respondents by registered post. Returnable by 4 weeks.

Mr.S.Huda learned counsel prays for an interim order. Mr.J.L. Sarkar learned Railway counsel has no instructions in this regard. Issue notice to show cause as to why the interim order shall not be granted.

contd/-

## O.A. 40 of 2000

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Notes of the Reg	istry Date	Order of the Tribunal
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Sd/VICECHARMAN

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To

The General Manager (P) N.F.Railway, Maligaon.

Sub: Implementation of order dated 11.2.2000 passed in O.A. No. 40/2000 by the Hon' le Central Administrative Tribunal, Guwahati Bench, Guwahati.

Respected Sir,

I beg to state as follows:

- That Sir, I have been transferred and posted as A.P.O. at Guwahati on 12.5.1999 and on and from 12.5.99

  I discharged my duties sincerely and honestly to the satisfaction of the authority concerned.
- 2) That Sir, on 24.9.1999 the General Manager (P) transferred me from Guwahati and posted as A.P.O., Lumding and, as such, I have filed an Appeal on 29.9.1999 and on 10.12.99 for alteration and/or modification of Transfer Order but no action has been taken by the authority concerned and as such, my wife had also filed an appeal/representation before the authority concerned on 28.12.1999 stating inter alia that she was operated at Apolo Hospital at Madrass and the Doctor advised her notto take heavy works and as such she requires my help. On the other hand, I am also suffering from Diabetic and High Blood Pressure. Moreover, the final examination of my son is also approached and my 9 years daughter is also reading in Santt Marry's High School. Maligaon at Class-V standard. These appeal/representation are also lying pending before the authority concerned without any action and, as such, I approached the

Central Administrative Tribunal, Guwahati Bench, Guwahati and filed a case which was numbered as Original Application No. 40/2000 and the Hon'ble Central Administrative Tribunal, Guwahati Bench, Guwahati by order dated 11.2.2000 suspended the Transfer Order dated 24.9.1999.

A copy of the order dated 11.2.2000 is annexed as Annexure-A for your ready reference.

Under the facts and circumstances it is, therefore, prayed that Your honour may be pleased to implement the order dated 11.2.2000 and allow me to continue as A.P.O. at Guwahati till disposal of the Original Application No. 40 of 2000.

Thanking you,

Mours faithfully.

Date: 14.2.2000.

(Nagen Chandra Deka) A.P.O., Guwahati.